

[Mr. Speakers]

MR SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rules 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted.

(II) PUBLIC ACCOUNTS COMMITTEE

SHRI SEZHIYAN (KUMBAKONAM) :
I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973,"

The motion was adopted

SHRI SEZHIYAN : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May 1972 and ending on the

30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted

(iii) COMMITTEE OF PUBLIC UNDERTAKINGS

SHRI M. B. RANA (Broach) : I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule 1 of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members from among themselves to serve as members of the Committee on Public Undertakings for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973."

The motion was adopted.

SHRI M. B. RANA : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of

the House for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term beginning on the 1st May, 1972 and ending on the 30th April, 1973, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted,

12. 42 hrs.

Demands For Grants, 1972-73* FEB.

MINISTRY OF EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF CULTURE

Mr. SPEAKER : The house will not take up discussion and voting on Demand Nos. 6 to 8 and 106 relating to the Ministry of Education and Social Welfare and Demand Nos. 93 and 94 relating to the Department of Culture.

The time fixed by the Business Advisory Committee is 6 hours and approved by the House. We will discuss them together. We have been discussing them together.

Hon. Members present in the house and who are desirous of moving their cut motions may send slips to the Table within 15 minutes indicating the serial numbers of the cut motions.

DEMAND NO. 6—DEPARTMENT OF EDUCATION

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 2,03,37, 000 be granted to the President to

complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of Department of Education."

DEMAND NO. 7—EDUCATION.

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 66, 04, 62,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, '1973, in respect of Education."

DEMAND NO. 8—DEPARTMENT OF SOCIAL WELFARE.

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 7,28,15,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of Department of Social Welfare."

DEMAND NO 106—CAPITAL OUTLAY OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE.

MR. SPEAKER : Motion moved :

"That a sum not exceeding Rs. 87, 29,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay of the Ministry of Education and Social Welfare."

DEMAND NO. 93—DEPARTMENT OF CULTURE.

MR. SPEAKER : Motion Moved :

"That a sum not exceeding Rs. 375,25,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, '1973, in respect of 'Department of Culture."

*Moved with the recommendation of the president.